

ITEM NO.71

COURT NO.15

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 10831/2023

(Arising out of impugned final judgment and order dated 19-07-2023 in A482 No. 25829/2023 passed by the High Court of Judicature at Allahabad)

KISHAN KUMAR AGARWAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH &amp; ANR.

Respondent(s)

(IA No. 174712/2023 - EXEMPTION FROM FILING O.T.)

Date : 19-01-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s)

Mr. Akshay Sharma, Adv.

Ms. Simran Jeet, Adv.

Mr. Rishabh Gupta, Adv.

Mr. Sameer Sethi, Adv.

Mr. Puneet Singh Bindra, AOR

For Respondent(s)

Mr. Ankit Goel, AOR

Mr. Amol Chitravanshi, Adv.

Mr. Madhup Gupta, Adv.

Mr. Tushar Gupta, Adv.

Ms. Trishla Malik, Adv.

Mr. Amod Kumar Bidhuri, Adv.

Ms. Srishti Kasana, Adv.

Ms. Priyanka Singh, Adv.

Mr. Akarsh Garg, Adv.

Mr. Sarvesh Sing, Adv.

Ms. Sunita Verma, Adv.

Mr. Mohd. Saquib Siddiqui, AOR

UPON hearing the counsel the Court made the following

## O R D E R

1. At the joint request made by learned counsel appearing for the parties for exploring the possibility of an amicable settlement of disputes, the matter is referred to the Supreme Court Mediation Centre.

2. The parties shall remain present before the Mediator on 19-2-2024 at 11.00 a.m. At the initial stage, the petitioner shall pay an amount of Rs.15,000/- towards travelling and other miscellaneous expenses for enabling Respondent No.2 (wife) to come to Delhi within two weeks from today.
3. The Supreme Court Mediation Centre is requested to make an effort to settle the disputes between the parties and submit a report.
4. List the matter after mediation proceedings are over.
5. Interim order to continue till further orders.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)  
COURT MASTER (NSH)